

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

14

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/146/(IB)/2017
NAME OF THE PETITIONER(S) : VISHNU ENTERPRISES
NAME OF THE RESPONDENT(S) : EMAS ENGINEERS & CONTRACTORS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

DENNING K. BABU

By Official
Signed at

ORDER

No representation on behalf of both the parties. The Registry has sent notice to both the parties for their appearance and submissions. Deputy Official Liquidator present and filed a copy of the order dated 20.12.2016 in CP 280/2014 wherein an Official Liquidator has been appointed as the Provisional Liquidator of the respondent company, M/s Emas Engineering & Contractors Pvt Ltd. Copy of the order is taken on record. Perused the same and the respondent in the instant petition is one and the same. Therefore the petitioner is directed to approach the Provisional Liquidator for submitting his claim. In the circumstances, the matter is closed. The Registry is directed to return the file to the Registry of the High Court of Madras and also communicate this order to the petitioner.

(K. Anantha Padmanabha Swamy)
Member (Judicial)

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